

HIGH COURT AT GOA (PANAJI)
SITTING LIST W.E.F. 30th OCTOBER 2017

1	<p>The Hon'ble Shri Justice N.M. JAMDAR AND The Hon'ble Kum. Justice NUTAN D. SARDESSAI</p> <p>Commercial Appellate Division Bench</p>	<p style="text-align: center;">FROM MONDAY TO WEDNESDAY</p> <p>For admission, final hearing and order matters therein:-</p> <p>(A) All Civil Writ Petitions. (B) All Public Interest Litigations. (C) Civil work not assigned to the other Courts.</p>
2	<p>The Hon'ble Shri Justice N.M. JAMDAR</p>	<p style="text-align: center;">FROM THURSDAY AND FRIDAY</p> <p>For admission, final hearing and order matters therein:-</p> <p>(A) All Second Appeals (B) Company and Arbitration Matters. (C) Civil work not assigned to other Courts.</p>
3	<p>The Hon'ble Shri Justice C.V. BHADANG AND The Hon'ble Shri Justice PRITHVIRAJ K. CHAVAN</p>	<p style="text-align: center;">FROM THURSDAY AND FRIDAY</p> <p>For admission, final hearing and order matters therein:-</p> <p>(A) All Criminal Writ Petitions. (B) All Criminal Appeals. (C) Criminal work not assigned to other Courts.</p>
4	<p>The Hon'ble Shri Justice C.V. BHADANG</p>	<p style="text-align: center;">FROM MONDAY TO WEDNESDAY</p> <p>For admission, final hearing and order matters therein:-</p> <p>(A) Civil Writ Petitions of odd years. (B) First Appeals except assigned to Court No. 5. (C) All Criminal Writ Petitions and Applications under Section 482 of Cr.P.C. (D) Criminal work not assigned to other Courts.</p>
5	<p>The Hon'ble Kum. Justice NUTAN D. SARDESSAI</p>	<p style="text-align: center;">FROM THURSDAY AND FRIDAY</p> <p>For admission, final hearing and order matters therein:-</p> <p>(A) Civil Writ Petition of even years. (B) First Appeals against order of M.A.C.T. (C) Matters pertaining to Land Acquisition. (D) Bail and Anticipatory Bail Applications.</p>
6	<p>The Hon'ble Shri Justice PRITHVIRAJ K. CHAVAN</p>	<p style="text-align: center;">FROM MONDAY TO WEDNESDAY</p> <p>For admission, final hearing and order matters therein:-</p> <p>(A) All Criminal Appeals. (B) All Criminal Revision Applications. (C) All Appeal from Orders.</p>

NOTE

- 1) The **Hon'ble Shri Justice N.M. Jamdar** is designated to be the Judge for appointment of Arbitrators in applications under Section 11 of the Arbitration and Conciliation Act, 1996 and to hear and decide matters under the Companies Act, 1956 and Companies Act, 2013.
- 2) Contempt Petition (Civil) will be taken up by the concerned Division Bench or Single Judge, as the case may be, before which the main matter is pending or before which the main matter would lie, if it were pending.

High Court, Appellate Side,
Bombay.

By order,

Date : 13th October 2017

Sd/-
(A.N. Mare)
Registrar (Judl-I)

NOTICE

It is hereby notified for the information of the Advocates and Parties appearing in person that in the event of non-availability of any Court as also in the event of any Court passing an order for not placing the matter before the said Court and in the event of any Judge of the Division Bench passing such order and in respect of clubbing and placing of the matters pending before two Courts at the High Court of Bombay at Goa – Panaji at the request of parties-in-person or Advocates for clubbing and placing of such matters, the Hon'ble the Chief Justice, has been pleased to approve following w.e.f. Monday, 30th October 2017 :

A) The urgent mentioning and placing of the matters pertaining to the Division Bench presided over by **Hon'ble Shri Justice N.M. Jamdar** is allowed before the Division Bench presided over by **Hon'ble Shri Justice C.V. Bhadang** and vice versa.

B) The urgent mentioning and placing of the matters pertaining to the Court presided over by **Hon'ble Shri Justice N.M. Jamdar** is allowed before the Court presided over by **Hon'ble Shri Justice C.V. Bhadang** and vice versa.

C) The urgent mentioning and placing of the matters pertaining to the Court presided over by **Hon'ble Kum. Justice Nutan D. Sardesai** is allowed before the Court presided over by **Hon'ble Shri Justice Prithviraj K. Chavan** and vice versa.

i) This would also include the matters in which any Division Bench passes an order, “Not to place any particular matter before a Bench of which one of the Judges is a member” or a Hon'ble Single Judge passes an order “Not before me” or “Remove from board”, etc.

ii) The aforesaid directions shall be in force until the present assignment continues.

iii) In the event of any difficulty in giving effect to the aforesaid general directions, the matter be placed before the Hon'ble the Chief Justice for seeking appropriate directions.

High Court, Appellate Side,
Bombay.

Date: 24th October 2017.

Sd/-
(A. N. Mare)
Registrar (Judicial-I)